

(a) whether Government are considering a proposal to bring forward statutory changes so as to ensure that the Lok Pal, the Lok Ayuktas, the Comptroller and Auditor General, the chief Election Commissioner and the chief Justice of India do hold no public office after retirement; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K. P. UNNIKRISHNAN): (a) No. Sir.

(b) Does not arise.

[*Translation*]

#### **Government Guidelines to BIFR**

5712. DR. KIRODI LAL MEENA:  
SHRIGOPAL PACHERWAL:  
SHRI THAN SINGH JATAV:

Will the Minister of FINANCE be pleased to state:

(a) the number of applications from industries pending with the Board for Industrial and Financial Reconstruction (BIFR) for declaring them as "sick" units;

(b) the time likely to be taken by the BIFR to dispose of these applications;

(c) whether Government have laid down any guidelines for declaring industries as "sick"; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). BIFR has reported that as on 31.3.1990, 852 references under Section 15 of the Sick Industrial Companies (Special Provisions) Act, 1985 had been registered with it. Of these,

387 has been disposed under various provisions. In addition, draft schemes had been formulated in respect of 43 cases and notices issued in respect of 67 cases to snow cause why company should not be wound up. Remaining cases were under various stages of enquiry in accordance with provisions of the above Act.

(c) and (d). In terms of the provisions of Section 3(1) (0) of the Sick Industrial Companies (Special Provisions) Act, 1985, 'Sick Industrial Company' means an industrial company (being a company registered for not less than seven years) which has at the end of any financial year accumulated losses equal to or exceeding its entire net worth and has also suffered cash losses in such financial year and the financial year immediately preceding such financial year.

[*English*]

#### **Export of Finished Tyres**

5713. SHRI N. DENNIS: Will the Minister of COMMERCE be pleased to state:

(a) the details of public sector and private sector firms exporting tyres;

(b) the countries to which they are exported; and

(c) the quantity of tyres exported by them during the last three years?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Presently the following private companies and State Government Undertakings are exporting finished tyres:

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*Private Companies:-*

1. M/s. Modi Rubber Ltd.

2 M/s Ceat Tyres of India Ltd

3 M/s M R F Ltd

4 M/s J K Industries Ltd

5 M/s Dunlop India Ltd

6 M/s Apollo Tyres Ltd

7 M/s Bombay Tyres (I) Ltd

8 M/s Goodyear (I) Ltd

9 M/s Premier Tyres

10 M/s Falcon Tyres Ltd

*State Government Undertakings*

1 M/s Vikrant Tyres Ltd

2 M/s Tyres Corporation of India

(b) Exports of tyres are made mainly to USA Afghanistan Bangladesh USSR Egypt, Singapore UAE Canada FRG, Mauritius, Italy etc

(c) Exports during the last three years were as follows

Year	Quantity (No)
1986-87	588400
1987-88	601800
1988-89	630700

**Checking of Industrial Sickness by BIFR**

5714 SHRISANAT KUMAR MANDAL  
Will the Minister of FINANCE be pleased to state

(a) whether Government are consider-

ing the desirability of enlarging the scope of the existing Board for Industrial & Financial Reconstruction (BIFR) so that it is able to prevent industrial sickness at early stage,

(b) if so, the broad outlines thereof and

(c) the steps taken by BIFR for checking closure of sick industries in West Bengal?

THE MINISTER OF FINANCE (PROF MADHU DANAVATE) (a) and (b) Certain amendments to the Sick Industrial Companies (Special Provisions) Act 1985, which inter-alia include suggestion to enlarge the definition of industrial sickness are under consideration of the Government

(c) As reported by BIFR, various steps in accordance with the provisions of the Act and the BIFR Regulations have been taken by them in respect of the companies of West Bengal registered with the BIFR as Sick Industrial Companies

**Rate of Interest on G.P.F.**

5715 SHRI RAM SAGAR (Saidpur)  
Will the Minister of FINANCE be pleased to state

(a) whether there is any proposal to increase the rate of interest on the General Provident Fund

(b) if so, the details thereof and

(c) if not, the reasons thereof?

THE MINISTER OF FINANCE (PROF MADHU DANAVATE) (a) to (c) The fixation of rate of interest on the General Provident Fund of Central Government employees for the year 1990-91 is under consideration of the Government